

Criminal cases/Complaints pending against M.Ps /MLAs

PUNJAB & U.T.CHANDIGARH

AS ON 31.03.2024

Sr.No.	District Name	Previous Balance as on 01.03.2024	Institution	Disposal	Closing Balance as on 31.03.2024
1	Amritsar	11	0	0	11
2	Barnala	0	0	0	0
3	Bathinda	3	0	1	2
4	Faridkot	2	0	0	2
5	Fatehgarh Sahib	1	0	0	1
6	Fazilka	2	0	0	2
7	Ferozepur	1	0	0	1
8	Gurdaspur	1	1	0	2
9	Hoshiarpur	1	0	0	1
10	Jalandhar	8	0	0	8
11	Kapurthala	3	0	0	3
12	Ludhiana	19	0	0	19
13	Mansa	3	0	2	1
14	Moga	0	0	0	0
15	Pathankot	4	0	1	3
16	Patiala	3	0	0	3
17	Rupnagar	4	0	0	4
18	SAS Nagar	7	0	0	7
19	Sangrur	8	1	1	8
20	SBS Nagar	0	0	0	0
21	Sri Muktsar Sahib	1	0	0	1
22	Tarn Taran	4	0	0	4
	TOTAL	86	2	5	83

U.T.Chandigarh	11	1	1	11
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Details of pending Criminal cases/Complaints against MPs/MLAs in the State of Punjab as on 31.03.2024

Sr. No.	District Name	Name of the Court	Name of MP	Name of MLA	Sitting/Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	COMMENTS OF DISTRICT SESSIONS JUDGE
1	Amritsar	MS. HARPREET KAUR RANDHAWA, D&SJ, AMRITSAR		SUKHBINDER SINGH SARKARIA	SITTING	VEER SINGH LOPOKE EX.MLA Vs SUKHBINDER SINGH SARKARIA MLA	CRA/24115/10.10.2013/15.09.2023	PBAS010006902013	NA	SADAR	500 IPC	2 YEARS	13.08.2008	--	13.03.2007	15.01.2010	18/04/2024 Arguments	--	6	6	--		Case remanded back by Hon'ble High Court, Chandigarh vide order dated 13.01.2021
2	Amritsar	MS. HARPREET KAUR RANDHAWA, D&SJ, AMRITSAR		VEER SINGH LOPOKE	FORMER	SUKHBINDER SINGH SARKARIA MLA VS VEER SINGH LOPOKE EX-MLA	CRA/421/10.07.2014/15.09.2023	PBAS010065882014	NA	SADAR	500 IPC	2 YEARS	13.08.2008	--	13.03.2007	15.01.2010	18/04/2024 Arguments	--	6	6	--		Case remanded back by Hon'ble High Court, Chandigarh vide order dated 13.01.2021
3	Amritsar	SH. RANDHIR VERMA, AD&SJ, AMRITSAR		OM PARKASH SONI	FORMER	STATE OF PUNJAB VS OM PARKASH SONI	PC/9/202331.08.2023	PBAS01-015380-2023	20/09.07.2023	VIGILANCE BUREAU	13 PC ACT	5 YEARS	31.08.2023	31.08.2023	NA	Yet to be framed	Learned defence counsel has also filed application to call status report from investigating agency about final report under Section 173 (8) Cr.P.C. Copy supplied. Request report be called for 09.04.2024 and accused be also produced on the date fixed	--	49	--	--		Learned defence counsel has also filed application to call status report from investigating agency about final report under Section 173 (8) Cr.P.C. Copy supplied. Request report be called for 09.04.2024 and accused be also produced on the date fixed
4	Amritsar	SH. AMIT MALHAN, CJM, ASR	-	MS. GURIQBAL KAUR	FORMER	STATE VS PARMOD ARORA AND GURIQBAL KAUR	CHI/266/2021	PBAS030016982021	28/2012	AIRPORT AMRITSAR	420/465/467/468/471/484 IPC	LIFE IMPRISONMENT	29.01.2021	22.02.2022	---	22.02.2022	Case is fixed for Defence evidence on 19.04.2024.		9	5	0	Within 1 Year	Case is fixed for Defence evidence on 19.04.2024.
5	Amritsar	SH. AMIT MALHAN, CJM, ASR	--	SH. BIKRAMJIT SINGH MAJITHIA	FORMER SITTING	BIKRAMJIT SINGH VS SANJAY SINGH & OTHERS	COMI/264/2016	PBAS030036002016	-	SADAR	190 CRPC U/s 499,500, 501,502, 120-B,34 IPC	2 YEARS	-	18.11.2016	19.05.2016	18.11.2016	Case is fixed for 06.04.2024 for Prosecution evidence.	-	5	5	0	1 YEAR	Case is fixed for 06.04.2024 for Prosecution evidence.
6	Amritsar	SH. AMIT MALHAN, CJM, ASR		SH. MALKEET SINGH AR	FORMER	STATE VS LOVE KIRANPREET SINGH & OTHERS	CHI/2171/2021	PBAS030211232021	203/2020	CIVIL LINES	U/S 188/270 IPC	6 MONTHS	08.11.2021	27.03.2023	--	27.03.2023	Case is fixed for 20.04.2024 for awaiting further orders from Hon'ble High Court.	STAYED BY Hon'ble PHHC at CHANDIGARH CWP-PIL-29-2021(O&M)	10	8	0	-	Case is fixed for 20.04.2024 for awaiting further orders from Hon'ble High Court.

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7	Amritsar	SH. AMIT MALHAN, CJM, ASR		SH. RANJIT SINGH	FORMER	STATE VS RANJIT SINGH	CHI/320/2022	PBAS030018372015	127/2014	CIVIL LINES	U/S 420/120-B IPC	7 YEARS	15.01.2015	18.10.2016	--	18.10.2016	Case is fixed for 05.04.2024 for Defence Evidence.	-	9	9	--	--	Case is fixed for 05.04.2024 for Defence Evidence.
8	Amritsar	SH. AMIT MALHAN, CJM, ASR	-	SH. ANIL JOSHI	FORMER	STATE VS RANJIT SINGH AND ANOTHER	CHI/2107/2022	PBAS030261802022	206/2021	SADAR	188/269/270 IPC and 51 National Disaster Management and 3 Epidemic Disease Act	2 YEARS	21.12.2022	Charge yet to be framed	--	Charge yet to be framed	Case is fixed for 20.08.2024 for awaiting further order from Hon'ble High Court.	STAYED BY Hon'ble PHHC at CHANDIGARH CRM-M 45305-2023	11	--	--	--	Case is fixed for 20.08.2024 for awaiting further order from Hon'ble High Court.
9	Amritsar	SH. AMIT MALHAN, CJM, ASR		SH. BIKRAMJIT SINGH MAJITHIA	FORMER	STATE VS BIKRAMJIT SINGH MAJITHIA	CHI/212/2023	PBAS03-004001-2023	09/2022	SULTANWIND	188 IPC 51 DISASTER MANAGEMENT ACT	6 MONTHS	44970	44970	--	Charges yet to be framed	Case is fixed for 06.04.2024 for presence of Accused.		14	-	0		Case is fixed for 06.04.2024 for presence of Accused.
10	Amritsar	Ms. MANPREET KAUR, SDJM, AMRITSAR		SH. AMARPAL SINGH @ BONNY	FORMER	STATE VS AMARPAL SINGH @ BONNY	CHI/252/2021	PBASA1002043-2021	169/2020	AJNALA	U/S 188/270 IPC	5 YEARS	10.09.2021	16.05.2023	NA	NA	No further order has been received from the Hon'ble High court. Consequently, for awaiting further orders from the Hon'ble High court to come upon 20.04.2024.	STAYED BY Hon'ble PHHC at CHANDIGARH CWP-PIL-29-2021(O&M)	-	-	-	6 MONTHS	No further order has been received from the Hon'ble High court. Consequently, for awaiting further orders from the Hon'ble High court to come upon 20.04.2024.
11	Amritsar	SH. BIKRAMDEEP SINGH, JMIC, BABA BAKALA		SH. MANJIT SINGH	FORMER	POORAN SINGH VS MANJIT SINGH & OTHERS	COMA/20/2015	PBASB10007972015		KHILCHIAN	U/S 326,321,323,341,148,149 IPC	Upto 10 YEARS	NA	NA	13.10.2015	NA	File has not been received from Ld. Appellate Court. Same be awaited till 01.04.2024.	-	-	-	-	-	File has not been received from Ld. Appellate Court. Same be awaited till 01.04.2024.
	Barnala	NIL																					
12	Bathinda	SH. DINESH KUMAR WADHWA, ADJ, BATHINDA.	-	AMIT RATTAN	SITTING	STATE OF PUNJAB VS AMIT RATTAN.	PC/4/2023	PBBT01-004216-2023	01/16.02.2023	PS VIGILANCE BUREAU	77-A PC ACT	-	17/04/23	NA	NA	CHARGE NOT FRAMED	TODAY AN APPLICATION UNDER SECTION 227 CR.P.C. FOR DISCHARGING THE APPLICANT FROM THE CASE HAS BEEN FILED. COPY SUPPLIED. ITS REPLY BE FILED ON 01.04.2024.	NO	34	0	34	APPROXIMATELY ONE YEAR	ALL THE ONCERNED OFFICERS HAVE BEEN DIRECTED TO EXPEDITE DISPOSAL OF THESE CASES BY AVOIDING UNNECESSARY AND LONG ADJOURNMENTS.

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13	Bathinda	SH.SIMRAN SINGH ACJ(SD), BATHINDA.	-	SARUP CHAND SINGLA	FORMER	STATE VS HARPINDE R SINGH	CHI/495/2020	PBBT030050512020	48/23.06.2020	THERMAL, BATHINDA	188/269/270 IPC	-	30.07.2021	NA	NA	CHARGE NOT FRAMED	ON FILING OF APPLICATIONS FOR EXEMPTION, PERSONAL APPEARANCE OF ACCUSED HARIT SINGH AND RAJWINDER SINGH IS EXEMPTED FOR TODAY ONLY. AN ORDER DATED 14.03.2024, PASSED BY THE HON'BLE HIGH COURT IN CWP-PIL-29-2021(O&M) AND CWP-PIL-112-2023 IS PRODUCED BY LEARNED COUNSEL FOR THE ACCUSED, WHEREBY INTERIM ORDER TO CONTINUE THE SAID ORDER FURTHER SHOWS THAT THE NEXT DATE BEFORE THE HON'BLE HIGH COURT IS 10.04.2024. IN VIEW OF SAME, CASE IS ADJOURNED TO 20.04.2024 FORAWAITING/PRODUCING FURTHER ORDERS OF THE HON'BLE HIGH COURT	YES	24	0	24	LESS THAN ONE YEAR	
	Bathinda	SH.SUDHIR KUMAR, SDJM, T.SABO	---	DARSHAN SINGH KOTFATTA EX MLA	FORMER	STATE VS GURDEEP SINGH ETC	CHI/161/2021	PBBTA1-001059-2021	125/08.12.2017	KOTFATTA	341/431/283 IPC AND 8(B) NATIONAL HIGHWAYS ACT 1956	5 YEARS	28/07/21	NA	NA	13/06/23	DECIDED ON 07.03.2024.						
14	Faridkot	Sh. Rajiv Kalra, Ld. Additional Sessions Judge-I, Faridkot.	NIL	Kushaldeep Singh Dhillon	Former	State Vs. Kushaldeep Singh Dhillon	PC/1/2023	PBFD01-002815-2023	13/16.05.2023	Vigilance Bureau Ferozepur Range	13(1)B, 13(2) PC and 120B IPC	10 Years	13.07.2023	Nil	Nil	Nil	10.05.2024 for Prosecution Evidence	Nil	47	8	39	2 Years	In compliance to the letter No. 1047 Spl dated 29.09.2020 and No. 907/Spl./Gaz.II.17 dated 27.05.2022 officer concerned has been directed to expedite the case at the earliest
15	Faridkot	Sh. Rajiv Kalra, Ld. Additional Sessions Judge-I, Faridkot.	Sukhbir Singh Badal		Former	State Vs. Parkash Singh Badal & Anr.	SC/160/2023	PBFD01-005174-2023	129/07.08.2018	City Kotkapura	307,119,109,153,295A,323,324,341,427,504,34,120B,IPC and 27/54/59 Arms Act.	10 Years and fine	24.02.2023	Nil	NIL	Nil	03.04.2024 for Charge.	NIL	218	Nil	Nil	3 years	In compliance to the letter No. 1047 Spl dated 29.09.2020 and No. 907/Spl./Gaz.II.17 dated 27.05.2022 officer concerned has been directed to expedite the case at the earliest

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16	Fatehgarh Sahib	Ms. Pamel Preet Grewal Kahal Addl. Civil Judge, Divn. FGS		RUPINDER SINGH @ HAPPY	SITTING	STATE VS BALJIT SINGH AND OTHERS	CHI/256/2019	PBFG030053022019	113/12.07.2019	FATEHGARH SAHIB	353,186,149,160,355,506,509 IPC 4 PUNJAB PROTECTION OF MEDICARE SERVICES INSTITUTIONS (PREVENTION OF VIOLENCE AND DAMAGE TO PROPERTY ACT 2008)	2 YEARS	18.09.2019	18.09.2019	0	21.07.2023	evidence next date on 27.05.2024	0	15	2	13	ONE AND HALF YEAR	The Charge in the present case is framed on 21.07.2023. The examination in chief of three witnesses namely Dr. Amanpreet Kaur , Dr. Jagdish Singh and Dr. Sandeep Singh have been recorded. Statement of ASI Baljit Singh IO has been recorded. Hence, requisite compliance report be sent to the Hon'ble High Court for Quashing. The case is now fixed for 27.05.2024 for awaiting further orders of Hon'ble High Court.
17	Fazilka	Sh. Jagmohan Singh Sanghe, Additional District & Sessions Judge-1(Fazilka)	-	Sukhpal Singh Khaira	Sitting.	State v/s Sukhpal Singh Khaira etc.	NDPS/32/2024	PBFZCO-000506-2024	35 dated 05.03.2015	Sadar Jalalabad.	21,24,25,27,28,29,30/61/85 NDPS ACT,25,54,59 Arms Act,66 Information Technology Act,Enhanced offence U/s 27-A,27-B NDPS Act,201 IPC	20 Year	20.01.2024	20.01.2024	-	Charge Not Framed so far.	Arguments on the question of charge for 06.04.2024	-	50	-	-	1 year.	As per comments received from the presiding officer, that one NDPS Act case No. 32 of 20.01.2024 titled as State V/s Sukhpal Singh Khaira etc. involving legislator is pending for arguments on the question of charge for 06.04.2024
18	Fazilka	Sh. Satish Kumar Sharma, SDJM, Abohar	-	Parkash Singh Bhatti	Former	State vs Parkash Bhatti	CHI/266/2021	PBFZEI-004343-2021	155 dated 07.07.2020	City 1, Abohar	188, 269/270, 149 IPC and 51 Disaster Management Act	2 year	14.09.2021	14.09.2021	NA	13.04.2023	Order dated 01.06.2023 passed in CRM-M-28884-2023 received from Hon'ble High Court and trial court has been directed to fix this case beyond the date fixed in Hon'ble High Court. Vide order dated 31.08.2023 Hon'ble High Court made interim order continue till the next date of hearing i.e 04.04.2024	Yes (direction to fix this case beyond the date fixed by Hon'ble High Court)	6	-	6	Case is being fixed for awaiting order of Hon'ble High Court and being fixed beyond the date fixed in Hon'ble High Court	As per comments received from the presiding officer, 'In the above noted case order dated 01.06.2023 passed in CRM-M-28884-2023, by Hon'ble High Court received, vide which, this court has been directed to fix this case beyond the date fixed by Hon'ble High Court. Further order dated 31.08.2023 received by Hon'ble High Court, vide which, interim order has been made continue till the next date of hearing i.e 04.04.2024. Now case is fixed for 20.04.2024 for awaiting further orders from Hon'ble High Court.

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19	Ferozepur	Sh. Kewal Krishan Additional District and Sessions Judge, Ferozepur	-	Satkar Kaur Gehri	Former	State Vs Satkar Kaur Gehri and Anr.	PC/31/2023	PBFZ010079212023	23/18.09.2023	VB	13(1)B, 13(2) PC ACT and 120B IPC	10 years	14.11.2023	14.11.2023	-	-	For furnishing supplementary report on 01.04.2024	No	48	0	48	1 year after farming charge as 48 witnesses of prosecution are to be examined months	The Court concerned has been directed to make strenuous efforts to dispose of the case, at the earliest and no adjournment be given except for the special/substantial reasons to be recorded on moving of written application by the concerned party
20	Gurdaspur	Ms. Vineeta Luthra, SDJM, Batala		Simranjit Singh Bains	Former	State Vs Simranjit Singh Bains Etc.	CHI/833/2021	PBGDDA10036942021	138 dated 08.09.2019	CITY BATALA	186,353,451,177,147,505,506,189 IPC	3 years	09.09.2021	NA	NA	NA	Fixed for 06.03.2024 for prosecution evidence.	NO	35	10	25	ONE YEAR(Approximately)	Vide this office letter No 4775C22 dated 06.03.2024, Court concerned has been asked to pay special attention to the proceeding of this case and to ensure expeditious disposal thereof.
21	Gurdaspur	Sh.Ravi Gulati, Addl District and Sessions Judge Gurdaspur		Barindermet Singh	Sitting	Harbinder Singh Vs Barindermet Singh	CR/42/2024	PBGD01001819204	73/2017	Tibber	323,324,148,149IPC	NA	NA	NA	NA	NA	19.04.2024 for appearance	No	NA	NA	NA	NA	Vide this office letter No7442/C22 dated 08.04.2024, Officer has been requested to expedite the revision petition as expeditiously as possible.

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22	Hoshiarpur	Ms. Vineeta Luthra, SDJM, Batala		Simranjit Singh Bains	Former	State Vs Simranjit Singh Bains Etc.	CHI/833/2021	PBGDDA10036942021	138 dated 08.09.2019	CITY BATALA	186,353,451,177,147,505,506,189 IPC	3 years	09.09.2021	NA	NA	NA	Fixed for 06.04.2024 for prosecution evidence.	NO	35	10	25	ONE YEAR(Approximately)	The case has been making progress at the proper pace.	
23	Jalandhar	DR. GAGANDEEP KAUR, CJM, JALANDHAR		SIMRANJIT SINGH BAINS	FORMER	STATE VS SIMRANJIT SINGH BAINS	CHI 2715/2021	PBJL030155222021	56 DATED 13.03.2020	PS- RAMA MANDI	150/138(1)B THE ELECTRICITY ACT 2003 AND 336 IPC	138-B(50 Rs FINE), 150 ELECTRICITY ACT (06 MONTH TO 05 YEARS IMPRISONMENT, 336 IPC (03 MONTH IMPRISONMENT AND FINE Rs 250/-)		11.11.2021	11.11.2021		NOT YET FRAMED	CHARGE 18.05.2024	STAYED	9	0	9	(VIDE ORDER DATED 10.08.2023 IN CRM-M-39247-2023 TITLED AS "SIMARJIT SINGH BAINS VS STATE OF PUNJAB" TRIAL COURT IS DIRECTED TO GIVE A DATE BEYOND THE DATE FIXED BY HON'BLE HIGH COURT Le 16.10.2023, INTERIM ORDER CONTINUED TILL 18.01.2024)	AS PER THE DIRECTIONS ISSUED BY HON'BLE HIGH COURT VIDE LETTER NO 1047 SPL GAZ-II(10/15) DATED 29.02.2020 THE CONCERNED JUDICIAL OFFICERS ARE BEING DIRECTED TO TAKE EARNEST EFFORTS TO REDUCE PENDENCY OF CASES PERTAINING TO EX/SITTING MP/MLAS AND NOT TO ADJOURN THE CASES EXCEPT FOR RARE AND COMPELLING REASONS.
24	Jalandhar	DR. GAGANDEEP KAUR, CJM, JALANDHAR		SIMRANJIT SINGH BAINS	FORMER	STATE VS SIMRANJIT SINGH BAINS	CHI 2716/2021	PBJL030155312021	57 DATED 13.03.2020	DIV NO. 8, JAL.	138-B, 150 THE ELECTRICITY ACT 2003 AND 336 IPC	138-B(50 Rs FINE), 150 ELECTRICITY ACT (06 MONTH TO 05 YEARS IMPRISONMENT, 336 IPC (03 MONTH IMPRISONMENT AND FINE Rs 250/-)		11.11.2021	11.11.2021		NOT YET FRAMED	CONSIDERATION 18.05.2024	STAYED	8	0	8	(VIDE ORDER DATED 10.08.2023 IN CRM-M-39230-2023 TITLED AS "SIMARJIT SINGH BAINS VS STATE OF PUNJAB" TRIAL COURT IS DIRECTED TO GIVE A DATE BEYOND THE DATE FIXED BY HON'BLE HIGH COURT Le 16.10.2023, INTERIM ORDER CONTINUED TILL 18.01.2024))	
25	Jalandhar	DR. GAGANDEEP KAUR, CJM, JALANDHAR		1) SIMARNJIT SINGH BAINS 2) BALWINDER SINGH BAINS	FORMER	STATE VS JASBIR SINGH AND OTHERS	CHI 2423/2021	PBJL030126052021	273 DATED 17.09.2020	DIV NO. 8, JAL.	188 IPC, 3 ED ACT, 51 DM ACT	01 MONTH TO 06 MONTH IMPRISONMENT / FINE Rs 200 TO 1000/-	15.09.2021(SUPPLEMENTARY CHALLAN OF SIMARJIT SINGH BAINS AND BALWINDER SINGH BAINS PRESENTED ON 01.11.2021)	15.09.2021(SUPPLEMENTARY CHALLAN OF SIMRANJIT SINGH BAINS AND BALWINDER SINGH BAINS PRESENTED ON 01.11.2021)		NOT YET FRAMED	AWAITING ORDER FROM HIGHER COURT 19.04.2024	NOT STAYED	7	0	7	SIX MONTHS	AS PER THE DIRECTIONS ISSUED BY HON'BLE HIGH COURT VIDE LETTER NO 1047 SPL GAZ-II(10/15) DATED 29.02.2020 THE CONCERNED JUDICIAL OFFICERS ARE BEING DIRECTED TO TAKE EARNEST EFFORTS TO REDUCE PENDENCY OF CASES PERTAINING TO EX/SITTING MP/MLAS AND NOT TO ADJOURN THE CASES EXCEPT FOR RARE AND COMPELLING REASONS.	

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26	Jalandhar	DR. GAGANDEEP KAUR, CJM, JALANDHAR		SHEETAL ANGURAL	SITTING	STATE VS SHEETAL ANGURAL & OTHERS	CHI/851/2018	PBJL030160872018	63 DATED 18.05.2017	DIV NO. 6, JAL.	506/509 IPC	506- IMPRISONMENT FOR 2 YEARS, OR FINE, OR BOTH, 509- SIMPLE IMPRISONMENT FOR 1 YEAR, OR FINE, OR BOTH	21.05.2018	21.05.2018		06.06.2022	CONSIDERATION 05.04.2024	NOT STAYED	5	5	0	SIX MONTHS	
27	Jalandhar	DR. GAGANDEEP KAUR, CJM, JALANDHAR		SHEETAL ANGURAL	SITTING	STATE VS RAVI MAHINDRU AND OTHERS	CHI/1899/2018	PBJL030329722018	213 DATED 13.12.2017	PS- BASTI BAWA KHEL, JALANDHAR	143/149/186/505 IPC	143- IMPRISONMENT FOR 6 MONTHS OR FINE OR BOTH 186- IMPRISONMENT FOR 3 MONTHS OR FINE OF 500 RUPEES, OR BOTH 505,149- IMPRISONMENT FOR 3 YEARS OR FINE OR BOTH	22.11.2018	22.11.2018		NOT YET FRAMED	AWAITING ORDER FROM HIGHER COURT 31.07.2024	IN THE MEANTIME, FRAMING OF CHARGES SHALL REMAIN STAYED	7	0	7	VIDE ORDER DATED 02.11.2019 IN CRM-M-46663-2019 TITLED AS "MOHINDER PAUL BHAGAT AND ORS VS STATE OF PUNJAB AND ORS" IN THE MEANTIME, FRAMING OF CHARGES SHALL REMAIN STAYED	
28	Jalandhar	DR. GAGANDEEP KAUR, CJM, JALANDHAR		SHEETAL ANGURAL	SITTING	STATE VS ROBIN SAMPLA	UCR/583/2022	PBJL030426402022	182 DATED 2017 DIV NO 4	PS DIVISION NO 4 JALANDHAR	U/S 188 IPC AND U/S 126 OF Representation of the People Act	01 MONTH TO 06 MONTH IMPRISONMENT / FINE Rs 200 TO 1000/- U/S 188 IPC AND U/S 126 PEOPLE REPRESENTATIVE ACT IMPRISONMENT FOR TWO YEARS AND FINE OR BOTH	06.12.2022	NOT REQUIRED		NOT REQUIRED	CONSIDERATION 27.04.2024	NOT STAYED	NIL	NIL	NIL	TWO TO FOUR MONTHS	AS PER THE DIRECTIONS ISSUED BY HON'BLE HIGH COURT VIDE LETTER NO 1047 SPL GAZ-II(10/15) DATED 29.02.2020 THE CONCERNED JUDICIAL OFFICERS ARE BEING DIRECTED TO TAKE EARNEST EFFORTS TO REDUCE PENDENCY OF CASES PERTAINING TO EX/SITTING MP/MLAS AND NOT TO ADJOURN THE CASES EXCEPT FOR RARE AND COMPELLING REASONS.
29	Jalandhar	DR. GAGANDEEP KAUR, CJM, JALANDHAR		SHEETAL ANGURAL	SITTING	STATE VS HARMANPREET SINGH	CHI/136/2023	PBJL030016042023	139 DATED 26.06.2018	PS- RAMA MANDI, JALANDHAR	U/S 188 IPC	01 MONTH TO 06 MONTH IMPRISONMENT / FINE Rs 200 TO 1000/-	31.01.2023	31.01.2023		NOT YET FRAMED	CONSIDERATION 04.04.2024	NOT STAYED	15	0	15	SIX MONTHS	
30	Jalandhar	EKTA SAHOTA, SDJM NAKODAR	NA	1. PAWAN KUMAR TINU, 2. GURPARTA P SINGH WADALA, 3. BALDEV SINGH KHAIRA	FORMER	STATE VS SETH SATPAL MAL & OTHRS	CHI/6/22	PBJLA10000232022	155 DATED 08.12.2017	P.S LOHIAN	145, 188, 283, 431, 341 IPC, 8B NATIONAL HIGHWAY ACT 1956	5 YEARS	10.01.2022	..	NA	CHARGE FRAMED	ACCUSED APPEARED THROUGH THEIR COUNSEL, BUT ONE ACCUSED IN CUSTODY PRODUCED THROUGH VC. ONE ACCUSED MANJINDER BHATIA DECLARED AS P.O. TWO PW'S PRESENT AND EXAMINED. NOW CASE IS FIXED FOR REMAINING PW'S FOR 04.04.2024	NOT STAYED	18	4	14	EFFORTS ARE BEING MADE TO DECIDE THE CASE WITHIN SIX MONTHS BY GRANTING SHORT ADJOURNMENT AS OFFENCES ARE PETTTY IN NATURE.	

Sr. No.	District Name	Name of the Court	Name of MP	Name of MLA	Sitting/Former	Title of the case	Case No. assigned in the Court	CNR No.	Date number and of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	COMMENTS OF DISTRICT SESSIONS JUDGE
31	Kapurthala	Sh. Jasvir Singh, CJM, Kapurthala	-	Rana Gurjit Singh	Sitting	Manju Rana Vs Rana Gurjit Singh	COMI/12/2022	PBKP03005222022	----	----	U/s 191, 193, 195, 199 IPC	3 Years	----	----	09.02.2022	----	Preliminary Evidence 19-04-2024	None	----	----	----	----	The concerned Courts have been directed to make strenuous efforts to dispose of the cases, at the earliest and no adjournment be given except for the special/substantial reasons to be recorded on moving of written application by the concerned party
32	Kapurthala	Ms. Supreet Kaur, JMIC, Kapurthala	-	Rana Gurjeet Singh	Sitting	State Vs Daljit Singh	UCR/273/01-09-2021	PBKP03-003457-2021	FIR 101/27-12-2016	Subhanpur	IPC 355/506	----	Challan not presented, UCR presented on 01-09-2021	----	----	----	Consideration 06-04-2024	None	----	----	----	----	
33	Kapurthala	Ms. Supreet Kaur, JMIC, Kapurthala	-	Sukhpal Singh Khaira	Sitting	State Vs Sukhpal Singh Khaira	CRMP/47/2024	PBKP03-000176-2024	03/2024	Subhanpur	195A,506 IPC	---	Challan not presented, Remand Papers pending	----	----	----	Awaiting challan, 12-04-2024	None	----	----	----	----	
34	Ludhiana	DR. AJIT ATRI, ADJ, LDH	N/A	BHARAT BHUSHAN ASHU	FORMER	STATE VS TELU RAM	PC/7/2022	PBLD01-025169-2022	11/16.8.2022	VIGILANCE BUREAU	409,420,467,468,471,120-B OF IPC & 7, 7A, 8, 12, 13(2) OF PC ACT 1988	LIFE IMPRISONMENT	14.11.2022 (The investigation of co-accused is still pending)	14.11.2022	N/A	CHARGE NOT FRAMED TILL DATE	Pending for 10.05.2024 for awaiting further orders from Hon'ble High Court.	Yes, order dated Janury, 11, 2024 in CRM-M-44942 -2022(O&M)	64	0	64	2 years	Comments - Kindly refer to the Hon'ble High Court Letter No. 1047 Spl. Gaz- II(10/15) dated 29.09.2020 on the subject cited above. It is submitted that now there are total 19 cases falling under the subject cited matter pending in the Ludhiana Sessions Division. Out of these 19 cases now 4 cases are stayed by Hon'ble High Court as reported by the concerned courts. Out of total pending cases one case is pending for disposal in Sub-Division Samrala, of this Sessions Division. It is further submitted that strenuous efforts are being made to dispose of the cases at the earliest.
35	Ludhiana	SH. HARBANS SINGH LEKHI, ADJ, LDH	N/A	SIMRANJIT SINGH BAINS	FORMER	STATE VS KAMALJIT SINGH	SC/36170/2013	PBLD01-008061-2013	113/19.06.2009	SADAR LUDHIANA	186, 353, 332, 333, 307, 394, 148, 149, 120B, IPC AND 25, 27, 54, 59 ARMS ACT	LIFE IMPRISONMENT	16.09.2009	16.09.2009	N/A	07.06.2017	Awaiting Order for 06.05.2024	Yes, 11.09.2017 CRR-2637-2017	22	1	21	Around one year after the stay is vacated	-do-

Sr. No.	District Name	Name of the Court	Name of MP	Name of MLA	Sitting/Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	COMMENTS OF DISTRICT SESSIONS JUDGE
36	Ludhiana	MS. AMANDEEP KAUR, ADJ, LDH	N/A	SIMRANJIT SINGH BAINS	FORMER	STATE VS SIMRANJIT SINGH BAINS	SC/181/2023	PBLD01-004523-2023	19/08.02.2022	SHIMLAPURI	307,427,148,149,506,188,336 IPC AND 25,27,54,59 ARMS ACT AND 51 DISASTER MANAGEMENT ACT 339 AND 3 EPIDEMIC DISEASES ACT-375 AND 127 REPRESENTATION OF THE PEOPLE ACT-900	LIFE IMPRISONMENT	21.02.2023	NA	NA	NOT FRAMED YET	Awaiting Supplementary Challan for 20.04.2024	NO	32	0	32	Around one year	-do-
37	Ludhiana	SH. SHIV MOHAN GARG, ADJ, FTSC DEALING WITH RAPE CASES, LDH	N/A	SIMRANJIT SINGH BAINS	FORMER	STATE VS SIMRANJIT SINGH BAINS & OTHERS	SC/141/2023	PBLD01-003958-2023	180/10.07.2021	DIVISION NO.6	376,354,354a, 506,120B OF IPC	Rigorous imprisonment not less than 7 years may extend to life imprisonment and liable to fine	10.11.2021	N/A	N/A	N/A	18.05.2024 for awaiting order.	Not stayed	24	0	24	Two and Half Year.	-do-
38	Ludhiana	MS. RADHIKA PURI, CJM, LDH	N/A	CAPT. AMRINDER SINGH	FORMER	ITO VS AMRINDER SINGH	COMA/12412/2016	PBLD03-018136-2016	N/A	N/A	176/177/181/186/187/193/199 IPC AND 277 OF IT ACT	UPTO SEVEN YEARS	N/A	N/A	12/1/2016	NOT FRAMED	AWAITING ORDER FOR 08.04.2024	Stayed CRM-M-15016-2019(O&M), CRM-M-15062-2019(O&M) and CRM-M-14983-2019(O&M) 22.07.2021	4	4 (Prelimry Evidence)	4	3 months	-do-
39	Ludhiana	MS. RADHIKA PURI, CJM, LDH	N/A	SIMRANJIT SINGH BAINS, BALWINDER SINGH and DALJIT SINGH	FORMER SITTING	STATE VS SIMRANJIT SINGH BAINS & OTHERS	CHI/575/2017	PBLD03-014300-2017	40/09.05.2016	SARABHA NAGAR	323/353/334/427/186/188/148/149 IPC & 8 OF HIGHWAY ACT	THREE YEARS	21/04/2017	23/07/2019	N/A	N/A	PW for 10.04.2024	Not stayed	15	4 (1 of four witness Chief only)	11	3 months	-do-
40	Ludhiana	MS. RADHIKA PURI, CJM, LDH	N/A	BHARAT BHUSHAN ASHU	FORMER	BALWINDER SINGH SEKHON VS BHARAT BHUSHAN ASHU	COMI/300/2021	PBLD03-018791-2021	N/A	HAIBOWAL	353,56,186 IPC	2 YEARS	N/A	N/A	28/04.2021	NOT FRAMED	COMPLAINANT EVIDENCE FOR 09.04.2024	Not stayed	11	8	3	6 months	-do-
41	Ludhiana	MS. RADHIKA PURI, CJM, LDH	N/A	MAHESHINDER SINGH GREWAL	FORMER	ST MAHESHINDER SINGH GREWAL AND ORS	CHI/40693/2021	PBLD03-04130-2021	233/12-08-2017	Ladowal	283/188/431/341 of IPC AND 8B NATIONAL HIGHWAY ACT 1956	5 YEARS	9/9/2021	03.04.2023	N/A	N/A	PW for 09.04.2024	Not stayed	8	nil	8	6 months	-do-

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42	Ludhiana	MS. RADHIKA PURI, CJM, LDH	N/A	SIMRANJIT SINGH BAINS	FORMER	STATE VS SIMRANJIT SINGH BAINS	CHI/68488/2022	PBLD03-068538-2022	147/11.07.20	SARABHA NAGAR	174A of IPC	6 months	9/12/2022	23.11.2023	N/A	N/A	AWAITING ORDER FOR 18.05.2024	Stayed CRM-M-65003/2023 VIDE ORDER DATED 22.12.2023	8	NIL	8	6 months	-do-
43	Ludhiana	MS. RADHIKA PURI, CJM, LDH	N/A	SIMRANJIT SINGH BAINS	FORMER	STATE VS SIMRANJIT SINGH BAINS	CHI/61170/2022	PBLD03-063145-2022	55/08.03.2022	DIV NO. 5	229-A IPC	1 YEAR	06.08.2022	23.11.2023	N/A	N/A	PW FOR 09.04.2024	Not stayed	7	NIL	7	6 months	-do-
44	Ludhiana	SH. SUMIT MAKKAR, ACJM, LDH	SANJAY SINGH	BIKRAM SINGH MAJITHIA	SITTING	BIKRAM SINGH MAJITHIA VS SANJAY SINGH	CRM/69/2/016	PBLD03-000474-2016	N/A	JODHAN	500, 501, 502, 120-B IPC	2 YEARS	N/A	N/A	12.01.2016	12.09.2016 (Notice of accusation)	AWAITING ORDERS FOR 24.05.2024	Not Stayed but order to adjourn beyond the date fixed at Hon'ble High Court CRM-M-11055-2021	8	6	2	1 year	-do-
45	Ludhiana	SH. SUMIT MAKKAR, ACJM, LDH	N/A	SIMRANJIT SINGH BAINS & BALWINDER SINGH	FORMER	GURDEEP KAUR VS ASHWANI	COMI/648/24/2023	PBLD03-009540-2021	N/A	SHIMLAPUR	166-A,201,204,34, 120-B IPC	3 YEARS	N/A	N/A	12.03.2021	N/A	PENDING FOR 22.04.2024 FOR EVIDENCE	Not stayed	2	1	1	1 year	-do-
46	Ludhiana	MS. KARANDEEP KAUR, JMJC, LUDHIANA	N/A	SIMRANJIT SINGH BAINS	FORMER	STATE VS SIMRANJIT SINGH BAINS AND OTHERS	CHI/61431/2022	PBLD03-067464-2022	05/21.04.2022	DIV NO.6	174-A	IMPRISONMENT FOR 3 YEARS OR WITH FINE OR WITH BOTH	02.09.2022	02.09.2022	NIL	31.03.2023	AWAITING FILE FOR 20.04.2024	Not stayed	11	2	9	SIX MONTHS	-do-
47	Ludhiana	MS. KARANDEEP KAUR, JMJC, LUDHIANA	N/A	KULDEEP SINGH VAID	FORMER	ARUN KUMAR VS KULDEEP SINGH	COMI/617/2021	PBLD03-044343-2021	N/A	SALEM TABRI	COMPLAINT U/S 499/500/166/120-B IPC	SECTION 500 IPC- TWO YEARS OR FINE OR WITH BOTH SECTION 166 IPC- ONE YEAR OR WITH FINE OR WITH BOTH SECTION 120 B IPC- TWO YEARS OR WITH FINE OR WITH BOTH	N/A	N/A	14.10.2021	N/A	EVIDENCE FOR 16.04.2024	Not stayed	3	NIL	3	SIX MONTHS	-do-
48	Ludhiana	MS. HARSIMRANJIT KAUR, JMJC, LDH	N/A	SIMRANJIT SINGH BAINS	FORMER	STATE VS SIMRANJIT SINGH BAINS & OTHERS	CHI/17216/2021	PBLD03-037911-2021	28/16.05.2022	DIVISION NO.6	294,188,269,160 IPC AND 51B OF DISASTER MANAGEMENT	6 MONTHS/FINE OR BOTH	06.09.2021	N/A	N/A	N/A	Awaiting orders for 19.04.2021	Not stayed	10	0	10	1 year	-do-
49	Ludhiana	SH. VARUNDEEP CHOPRA, JMJC, LDH	N/A	SIMRANJIT SINGH BAINS	FORMER	STATE VS SIMRANJIT SINGH BAINS & OTHERS	CHI/17215/2021	PBLD03-037932-2021	07/21.10.201	DIVISION NO.7	353,186,332,188,149 IPC	3 YEARS	06.09.2021	N/A	N/A	N/A	Awaiting orders for 04.05.2024	Not stayed	16	0	16	ABOUT 1 YEAR AND 6 MONTHS	-do-
50	Ludhiana	SH. VARUNDEEP CHOPRA, JMJC, LDH	N/A	RAJINDERPAL KAUR	SITTING	STATE VS HARPREET SINGH & OTHERS	CHI/15991/2021	PBLD03-016766-2021	49/05.03.2015	DAKHA	406,420,120B IPC	7 YEARS	14.10.2020	09.08.2023	N/A	09.08.2023	PROSECUTION EVIDENCE FOR 16.04.2024	Not stayed	21	2	19	2 years	-do-

Sr. No.	District Name	Name of the Court	Name of MP	Name of MLA	Sitting/Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	COMMENTS OF DISTRICT SESSIONS JUDGE
56	Pathankot	Ms. Dazy Bangarh, ACJ(SD)-cum JMIC Pathankot	--	Sh. Ranbir Singh Nikka, MLA from Nurpur Constituency District Kangra (H.P)	Sitting	State Vs Ashok Kumar & another	CHI/585/2021	PBPO03-001909-2021	121/05-06-2020	Division No. 2 Pathankot	U/s 188, 269, 270 IPC	U/s 188- upto 1 month imprisonment or fine or both U/s 269- 6 months imprisonment or fine or both U/s 270- 2 Years imprisonment or fine or both	20-05-2021	-----	-----	Charge not framed yet	Awaiting Order of Hon'ble High Court as vide order dated 19.04.2023 in CRM-M 26324-2021 titled as "Ashok Kumar & Others Vs State of Punjab. Trial Court is directed to adjourn the case pending before it, beyond the date fixed in present petition. Next date is 25.04.2024	Yes	14	---	14	Proceedings initiated before Hon'ble High Court regarding quashing of FIR	
57	PATIALA	Sh. Atul Kamboj, CJSJ-cum-ACJM PATIALA	-	SIMRAN JEET SINGH BAINS	Former	BRAHM MOHINDR A VS SIMRANJE ET SINGH BAINS	COMI-134/2018	PBPT03012725-2018	COMP CASE	CIVIL LINES PATIALA	499,500 IPC	2 YEARS	---	---	08.01.2018	19.11.2020	CASES IS FIEXED FOR Defence evidence for 02.04.2024	---	25	21 before notice of accusation and 23 after notice of accusation and 1 defence witness	1DW	2 Months	
58	PATIALA	Sh. Atul Kamboj, CJSJ-cum-ACJM PATIALA	-	Harinder Pal Singh Chandumajra	Former	State of Punjab Vs. Harinderpal Singh Chandumajra	CHI/854/22	PBPT030168962022	16/6.2.2022	Sadar Patiala	188 IPC, 177 MV Act 1954, 133 Representantion of Peopel Act	6 Months	04.11.2022	---	---	04.11.2023	Case is fixed for 15.04.2024 for Prosecution Evidence	---	8	None	PW 8	6 Months	
59	PATIALA	Ms. Navdeep Kaur, CJM-cum-ACJSD, Patiala	-	Harmeet Singh	Sitting	State Vs. Harmeet Singh	COMI/90/2023	PBPT030042352023	16/10.02.2022	Julkan	193,199,125-A IPC Representantion of People Act	7 years	20.04.2023	---	20.04.2023	--	03.04.2024 Evidence	---	16	none	16	-	Every effort will be made to decide the case as expeditiously as possible
60	Rupnanagar	Sh. Sham Lal, ADSJ, Rupnagar	-	Balbir Singh	Sitting	Balbir Singh vs state of Punjab	CRA/95/2022	PBRO01-002406-2022	85/2011	Sri Chamkaur Sahib	323,324,325,506,34 IPC		N/A	N/A	N/A	N/A	Arguments, 01.04.2024	No	0	0	0	N/A	Ld. presiding officers are asked to decide these cases expeditiously by giving shorty adjournments.

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61	Rupnanagar	Sh. Sham Lal, ADSJ, Rupnagar		Balbir Singh	Sitting	Mewa Singh vs Balbir Singh	CRR/63/2022	PBRO01-002685-2022	85/2011	Sri Chamkaur Sahib	323,324,325,506,34 IPC		N/A	N/A	N/A	N/A	Arguments, 01.04.2024	No	0	0	0	N/A	-do-
62	Rupnanagar	Sh. Amanpreet Singh, ACJM, Rupnagar		Balbir Singh	Sitting	State vs Didar Singh & Ors.	CHI/6217/2013	PBRO030005212011	10 dated 27.01.2011	Chamkaur Sahib	420,406,120-B,465,467,468,471 IPC	Maximum imprisonment of 7 years with fine	27.09.2011	29.03.2014	N/A	29.03.2014	Awaiting for further order till 20.04.2024	Pb. & Hr. High Court, Chd. CRM-M-13500-2023	16	16	16	1.5 to 2 Years	-do-
63	Rupnanagar	Sh. Jagmilap Singh Khushdil, SDJM, Sri Anandpur Sahib	-----	Kanwar Pal Singh Rana	Former	Sohan Singh VS Kanwar Pal Singh Rana	COMI/5/2022	PBROA100000962022	IPC Complaint	IPC Complaint	500,506 IPC	2 Year	N/A	N/A	04.02.2022	N/A	Appearance 02.05.2024	stayed by Ld. Addl. Sessions Judge, Rupnagar	4	4	4	2 Year	-do-
64	SAS Nagar	Ms Manjot Kaur , CBI-1 Punjab, at Mohali Mohali		Swaran Singh Phillaur and Avinash Chander	Former	Enforcement Directorate Vs Jagjit Chahal & ors.	COMA/08/2017	PBSA01004679-2017	ECIR/JLZO/2013 DT.25.03.2013	JALANDHAR, ENFORCEMENT DIRECTORATE	U/S 45(1) OF PLMA 2002 FOR THE OFFENCE U/S 3 AND 4 OF PMLA	7 YEARS	12.07.2017	NA	NA	09.10.2018	Prosecution Evidence on 02.04.2024	YES (Against Swaran Singh Phillaur only) CRM-M-46388-2022 By Hon'ble High Court	68	67	01 of Prosecution	1.5 Year approx	The officer has been sensitized to dispose of the case expeditious as per the directions issued by Hon'ble Supreme Court
65	SAS Nagar	Ms Manjot Kaur , CBI-1 Punjab, at Mohali Mohali		Jaswant Singh	Sitting	Enforcement Directorate Vs Jaswant Singh & ors.	COMA/1/2024	PBSA010002072024	ECIR/JLZO/10/2022 DT.23.05.2022	JALANDHAR, ENFORCEMENT DIRECTORATE	U/S 44 & 45 OF PLMA 2002 FOR THE OFFENCE U/S 3 R/w SEC 70 AND 4 OF PMLA	7 YEARS	04.01.2024	NA	NA	Charges Not Framed	Appearance of accused on 01.04.2024	No	20	0	20	02 Years approx	The officer has been sensitized to dispose of the case expeditious as per the directions issued by Hon'ble Supreme Court
66	SAS Nagar	Sh Avtar Singh, ADJ, Mohali		Sukhpal Singh Khaira	Former	Directorate of enforcement Vs Sukhpal Singh Khaira	COMA/01/2022	PBSA01000200-2022	ECIR/02/STF/2021	ED	U/s 44, 45 of Prevention of Money laundering Act 2002	7 YEARS with fine	06.01.2022	06.01.2022	NA	27.10.2023	Accused Sukhpal Singh Khaira and Gurdev Singh are on bail. Now pending for evidence 12.04.2024	NIL	39	0	39	1 Year approx	The officer has been sensitized to dispose of the case expeditiously as per the directions issued by Hon'ble Supreme Court
67	SAS Nagar	Sh Avtar Singh, ADJ, Mohali		Sunder Sham Arora	Former	State of Punjab vs2 Sunder Sham Arora	PC/60/2022	PBSA01011762-2022	19/15.10.2022	Vigilance Bureau	U/s 8 PC Act	7 YEARS with fine	12.12.2022	12.12.2022	15.10.2022	18.09.2023	Adjourned for Prescence of witness No. 05 for 28.05.2024	NIL	25	0	25	1 Year approx	The officer has been sensitized to dispose of the case expeditiously as per the directions issued by Hon'ble Supreme Court
68	SAS Nagar	Sh Avtar Singh, ADJ, Mohali		Vijay Singla	Former	State of Punjab vs2 Pardeep Kumar	PC/24/2022	PBSA01010074-2022	65/24.05.2022	Vigilance Bureau	U/s 7, 7A PC Act	7 YEARS with Fine	23.07.2022	23.07.2022	24.05.2022	Charges Not Framed	Written Statement/Reply Challan against accused Vijay Kumar Singla not presented. Same be awaited for 06.04.2024	NIL	19	0	19	1 Year approx	The officer has been sensitized to dispose of the case expeditiously as per the directions issued by Hon'ble Supreme Court

Sr. No.	District Name	Name of the Court	Name of MP	Name of MLA	Sitting/Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	COMMENTS OF DISTRICT SESSIONS JUDGE
69	SAS Nagar	Sh Parminder Singh Grewal, ADJ, Mohali		Sadhu Singh Dharamsot	Former	State Vs Sadhu Singh Dharamsot & Ors	PC/30/2022	PBSA01007860-2022	07 dated 06.06.2022	Vigilance Beuro F S 1	7,7A,13(1)(A)(2) P.C. Act, 120BIPC & (409,420,465,467,468,471 IPC Added Later)	Life Impriesonment	06.08.2022	06.08.2022	06.06.2022	Charges Not Framed	For Charge consideration 05.04.2024	& NIL	89	0	89	One year after framing charges of the case (charges in this case are not framed as the sanction in this case is not yet received	The officer has been sensitized to dispose of the case expeditiously as per the directions issued by Hon'ble Supreme Court
70	SAS Nagar	Ms Harpreet Kaur, ACJM, Mohali		Mukhtiar Ansari	Sitting	State of Punjab Vs Mukhtiar Ansari	CIS No. CHI/106/2021	PBSA03001016-2021	FIR No. 05 Dated 08.01.2019	Mattaaur	U/s 286, 506, 201 IPC	10 Year	10.03.2021	10.03.2021	06.01.2019	25.01.2023	Pending for 03.04.2024 for Prosecution evidence	NIL	14	10	4	6 Months to One Year	The officer has been sensitized to dispose of the case expeditiously as per the directions issued by Hon'ble Supreme Court
71	Sangrur	Sh. R. S. Rai, D & SJ Sangrur	NA	Sh. Aman Arora	Sitting	Aman Arora Vs Rajinder Deepa	15/09.01.2024	PBSG010002702024	NA	NA	323, 452, 148, 149 IPC	7 years	NA	NA	NA	N/A	Arguments on 09.04.2024	No	0	0	0	Efforts are being made to dispose the case as early as possible	
72	Sangrur	Sh. R. S. Rai, D & SJ Sangrur	NA	Sh. Aman Arora	Sitting	Rajinder Deepa Vs Aman Arora	34/14.03.2024	PBSG0123802024	NA	NA	323, 452, 148, 149 IPC	NA	NA	NA	NA	N/A	Appearance on 09.04.2024	No	0	0	0	Efforts are being made to dispose the case as early as possible	
73	Sangrur	Sh. Balwinder Kumar, ADJ Sangrur	NA	Sh. Dhanwant Singh Ex. MLA	Former	State Vs Amrik Singh	58/16.09.2014	PBSG010000482004	132 of 18.05.2004	Dhuri	143,302,149 IPC	for life.	16.09.2004	28.11.2005	NA	28.11.2005	No order has been received from apex Court. Awaiting for further order on 09.04.2024	stayed	19	11	8	Case stayed from Hon'ble Supreme Court and further necessary steps be taken after awaiting orders of Hon'ble Supreme Court	This is stayed by Hon'ble Supreme Court of India
74	Sangrur	Sh. Baljinder Singh , ADJ, Sangrur	NA	Sh. Naresh Yadav	Sitting	Mohd. Ashraf Vs Naresh Yadav	CRA-33/2021	PBSG010042612021	NA	NA	NA	5 years and fine	NA	NA	NA	N/A	Case is adjourned for argument on 04.04.2024	No	0	0	0	Efforts are being made to dispose the case as early as possible	The Concerned Officer was directed to dispose off the case on Priority basis

Sr. No.	District Name	Name of the Court	Name of MP	Name of MLA	Sitting/Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	COMMENTS OF DISTRICT SESSIONS JUDGE
75	Sangrur	Sh. Baljinder Singh , ADJ, Sangrur	NA	Sh. Naresh Yadav	Sitting	State Vs Nand Kishor @ Goldy and Naresh Yadav	CRA/40/2021	PBSG010059262021	NA	NA	NA	5 years and fine	NA	NA	NA	N/A	Case is adjourned for argument on 04.04.2024	No	NA	NA	NA	Efforts are being made to dispose the case as early as possible	The Concerned Officer was directed to dispose off the case on Priority basis
76	Sangrur	Sh. Gurkirpal Singh Sekhon, CJM, Sangrur	Vijay Inder Singla	NA	Former	State Vs Vijay Inder Singla	CHI/247/2022	PBSG030077722022	31/12.02.2022	City Sangrur	188 IPC and 51 Disaster Management Act	one year or fine or both	21.09.2022	not farmed	NA	NA	Awaiting further order for 18.05.2024	yes	13	0	13	Case stayed from Hon'ble High Court in CRM-M-6216-2023 and further necessary steps be taken after awaiting orders of Hon'ble High Court	Case stayed from Hon'ble High Court in CRM-M-6211-2023
77	Sangrur	Sh. Gurkirpal Singh Sekhon, CJM, Sangrur	Vijay Inder Singla	NA	Former	State Vs Vijay Inder Singla	CHI/249/2022	PBSG030077982022	25/13.02.2022	City 1 Sangrur	188 IPC and 51 Disaster Management Act	one year or fine or both	21.09.2022	not farmed	NA	NA	Awaiting further order for 18.05.2024	yes	9	0	9	Case stayed from Hon'ble High Court in CRM-M-6216-2023 and further necessary steps be taken after awaiting orders of Hon'ble High Court	Case stayed from Hon'ble High Court in CRM-M-6216-2023
78	Sangrur	Sh. Gurkirpal Singh Sekhon, CJM, Sangrur	Mallikarjun Kharge	NA	Sitting	Hitesh Bhardwaj Vs Mallikarjun Kharge	COMI/40/2023	PBSG030069002023	NA	NA	499/500 IPC	2 years	NA	NA	06.06.2023	Not framed	Report from SHO, PS Sadar Sangrur received. Case is adjourned to consideration 10.04.2024	No	0	0	0	Efforts are being made to dispose the case as early as possible	The Concerned Officer was directed to dispose off the case on Priority basis
	Sangrur	Sh. Gurkirpal Singh Sekhon, CJM, Sangrur	NA	Baljinder Kaur	Sitting	State Vs Baljinder Kaur	UCR/330/2023	PBSG030099182023	245/14.08.2020	City Sangrur	269 & 188 IPC	Six Months	14.09.2023	NA	NA	NA	Accept on 09.03.2024						
	SBS Nagar																						
79	Sri Muktsar Sahib	Sh. Raj Pal Rawl, CJM, Sri Muktsar Sahib	Nil	Sh. Bhagwant Singh Maan	Sitting	Sukhbir Singh Badal Vs. Bhagwant Singh Maan	CS/30/2024 and dated 11.01.2024	PBSM020000402024	Nil	Nil	Recovery of Damages	Nil	Nil	Nil	Nil	Nil	Written Statement and 09.04.2024	Nil	Nil	Nil	Nil		
80	Tarn Taran	Sh. Rakesh Kumar Sharma, ASJ, Tarn Taran	N/A	Manjinder Singh @ Sabha	Sitting	State Vs Davinder Kumar	41/13.08.2013	PBT010018522013	69 dated 04.03.2013	City Tarn Taran	354,323,506,148,149 IPC, 3(1)(x), 3(1) & 4 of SC & ST Act,1989	5 years	09.05.2013	09.05.2013	N/A	10.05.2017 28.11.2013	Prosecution Evidence / 08.04.2024	N/A	21	10	11	Six months	Case is pending for prosecution evidence.

Sr. No.	District Name	Name of the Court	Name of MP	Name of MLA	Sitting/Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	COMMENTS OF DISTRICT SESSIONS JUDGE
81	Tarn Taran	Sh. Bagicha Singh, ACJM, Tarn Taran	N/A	1. Manjit Singh 2. Kultar Singh Sandhwa 3. Laljit Singh Bhullar	Sitting	State Vs Manjit Singh	174/06.09.2021	PBTT030026602021	276 dated 26.08.2020	Sadar Tarn Taran	188,269,270 IPC, 51-B Disaster Management Act	6 Months	06.09.2021	06.09.2021	N/A	03.06.2023	Further Orders / 12.04.2024	N/A	11	9	2	Six months	Proceedings stayed by Hon'ble High Court vide order dated 09.02.2024.
82	Tarn Taran	Sh. Bagicha Singh, ACJM, Tarn Taran	N/A	1. Kultar Singh Sandhwa 2. Gurmit Singh Satehar 3. Manjit Singh 4. Kulwant Singh 5. Jai Kishan Rori 6. Laljit Singh Bhullar	Sitting	State Vs Kultar Singh	179/07.09.2021	PBTT030026782021	271 dated 20.08.2020	Sadar Tarn Taran	188,269,341,342,270,283,270 IPC, 51-B Disaster Management Act & 8(B) National Highway Act	6 Months	07.09.2021	07.09.2021	N/A	28.03.2023	Prosecution Evidence / 06.04.2024	N/A	12	7	5	Six months	Case is pending for prosecution evidence. Pws are ordered to be summoned through Non Bailable warrants.
83	Tarn Taran	Sh. Amandeep SDJM, Patti	N/A	Virsa Singh Valtoha	Former	State Vs Ranjit Singh	03/03.01.2022	PBTTA10000282022	113 dated 14.08.2020	Valtoha	188,269 IPC, 51B Disaster Management Act	6 Months	24.12.2021	24.12.2021	N/A	Charge not framed yet	Appearance / 10.05.2024	N/A	10	0	10	Three months	Some accused has been convicted. Remaining accused has been summoned through notice as well as bailable warrants.

Details of pending Criminal cases/Complaints against MPs/MLAs in U.T.Chandigarh as on 31.03.2024

Sr. No.	Name of the Court	Name of MP	Name of MLA	Sitting/Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	Comments of Ld. District & Sessions Judge
1	SH.RAHUL GARG,ACJM	SH. SUKHBIR SINGH BADAL		Sitting	Rajinder Pal Singh vs Sukhbir Singh Badal	NAC T 692/2017	CHCH 03000692017	0	0	U/S 500,501 IPC	0	0	0	31.01.2017	Charge not framed yet.	Vide order in CRMM No.41105 of 2020 had been adjourned to 12.10.2023 by Hon'ble High Court and the interim order has been continued. Now this file is ordered to be put up on 04.06.2024 for awaiting further order.	YES	8	0	0	SIX MONTH APPROX AS AND WHEN THE PROCEEDINGS START AGAIN	On perusal of the concerned case file, on dated 02.03.2024 further orders of Hon'ble High Court not received, same be awaited for 04.06.2024.
2	SH.RAHUL GARG, ACJM	SH. Balwinder Singh Bhunder	SH. BIKRAMJIT SINGH MAJITHIA AND SH.MALKIAT SINGH, EX.MLA	Sitting & Former	State vs Balwinder Singh Bhunder	PCH 4643/27.05.2021	CHCH 030063022021	137/07.08.2020	26	U/S 188 IPC	Upto 6 Month	27.05.2021	27.05.2021	0	Charge not framed yet.	Further orders in CRMM No.24842, of 2023 Hon'ble High court not received. Now this file is ordered to be put up on 06.04.2024 for awaiting further order.	YES	7	0	7	SIX MONTH APPROX AS AND WHEN THE PROCEEDINGS START AGAIN	Case was not listed during this month
3	SH.RAHUL GARG,ACJM		SH. HEERA SINGH GABRIA, MLA	FORMER	State vs HEERA SINGH GABRIA, EX MLA	PCH 4642/27.05.2021	CHCH 030063012021	139/09.08.2020	26	U/S 188 IPC	Upto 6 Month	27.05.2021	27.05.2021	0	Charges framed against some accused person who appeared. They have pleaded guilty and did not claim trial, have been convicted and fined. Charges yet to be framed against remaining accused.	Ld.Presiding officer was on leave on 16.03.2024. Case was adjourned to 09.04.2024 for the purpose already fixed.	NO	6	0	6	THREE MONTH FROM THE DATE OF APPEARANCE OF ACCUSED	On perusal of the concerned case file, on dated 16.03.2024 file was put up before the court of Sh.Aman Inder Singh, CJM as Sh.Rahul Garg, ACJM was availing earned leave. Case was adjourned to 09.04.2024 for the purpose already fixed.
4	SH.RAHUL GARG,ACJM		SH.SANDEEP SINGH	Sitting	STATE VS SANDEEP SINGH	PCH 1558/28.08.2023	CHCH 030224002023	168/31.12.2022	SECTOR-26	U/S 354, 354-A, 354-B, 342, 506, 509 IPC	7 years	25.08.2023 AT 9:25PM BEFORE Ld.CJM	25.08.2023	NA	CHARGES FRAMED YET NOT	For filling reply to the application u/s 207 CRPC and for arguments on framing of Charge case adjourned to 06.04.2024	NO	45	0	45	WITH IN ONE YEAR FROM THE DATE OF APPEARANCE OF THE ACCUSED.	Case was not listed during this month

Details of pending Criminal cases/Complaints against MPs/MLAs in U.T.Chandigarh as on 31.03.2024

Sr. No.	Name of the Court	Name of MP	Name of MLA	Sitting/Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	Comments of Ld. District & Sessions Judge
5	DR.AMAN INDER SINGH SANDHU, CJM	N.A	SH.GURMEET SINGH MEET , MLA	@Sitting	STATE VS. GURMEET SINGH & ORS.	PCH. 4637/2021	CHCH 030062152021	324 DT.24.10.2020	SECT OR-39, CHD.	U/S 188 IPC	Upto 6 months	26.05.2021	26.05.2021	0	28.02.2023	Vide order dated 09.02.2024 in CRMM 5886 OF 2024 , CWP-PIL-29-2021 (O&M) & CWP-PIL-112-2023 Hon'ble High court has Stayed Case proceedings till 14.03.2024. For awaiting further orders from Hon'ble High court case adjourned to 22.05.2024.	No	6	5	1	APPROXIMATELY THREE MONTHS	On perusal of the concerned case file, on dated 30.03.2024 exemption applications on behalf of accused persons Parminder Singh, Shaminder Singh, Gurmeet Singh and Gurinder Singh, Jagtar Singh, Vineet Verma and Ajay Singh Filed and the same were allowed in view of the reason mentioned therein. Case adjourned to 22.05.2024 for awaiting Further orders from the Hon'ble High Court.
6	DR.AMAN INDER SINGH SANDHU, CJM	Sh. Bhagwant Singh Mann, P (Now CM Punjab)	1. Sh.Harpal Singh Cheema. 2. Master Baldev Singh. 3. Ms.Baljinder Kaur 4.Sh.Gurmeet Singh Hayer 5. Sh.Manjeet Singh Bilaspuria 6.Sh.Aman Arora. 7. Sh.Narinder Sher 8. Sh,Jai Singh Rodhi 9. Ms.Sarabjeet Kaur Manka	Sitting	State vs Bhagwant Singh Mann	Pch 5143/06.09.21	CHCH 030120992021	01 Dt. 10.1.20	Police Station Sector 3, chg.	U/S 188 IPC	Upto 6 months	13.10.2021	13.10.2021	0	Not yet framed.	Vide order dated 22.03.2023 CRMM No.14540 of 2023 Hon'ble High court has directed to defer the proceedings beyond the date fixed in Hon'ble High Court Now this file is ordered to be put up on 02.04.2024 for awaiting further order.	Yes	16	0	16	APPROXIMATELY THREE MONTHS AFTER THE VACATION OF STAY FROM HON'BLE HIGH COURT	Case was not listed during this month

Details of pending Criminal cases/Complaints against MPs/MLAs in U.T.Chandigarh as on 31.03.2024

Sr. No.	Name of the Court	Name of MP	Name of MLA	Sitting/Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	Comments of Ld. District & Sessions Judge
	DR.AMAN INDER SINGH SANDHU, CJM	Sh.Vijay Sampla (Former)	1. Sh.Arun Narang. 2.Master Mohan Lal 3.Sh.Madan Mohan Mittal 4.Sh.Manoranjan Kalia 5.Dr.Baldev Chawla. 6.Sh.Ashwani Sharma 7. Sh.Tikshon Sood 8. Sh.Surjit Kumar (All Former)	Former	State vs Vijay sampla	PCH 5128/02.09.21	CHCH 030062152021	150/21.8.2020	Police Station n-sector *17	U/S188	Upto 6 months	02.09.19	02.09.19	0	Not yet framed.	On dated 18.03.2024 Copy of order dated 06.12.2023 passed by the Hon'ble High Court in CRMM – 333988 of 2023 placed on record whereby Hon'ble High court has quashed the present FIR and Judicial orders dated 02.09.2021 and 03.12.2021 vide which the application for discharge was dismissed. Therefore accused persons are set at liberty and the case was ordered to be consigned to Record Room.	Yes	10	0	10	APPROXIMATELY THREE MONTHS AFTER THE VACATION OF STAY FROM HON'BLE HIGH COURT	On perusal of the concerned case file, on dated 18.03.2024 Copy of order dated 06.12.2023 passed by the Hon'ble High Court in CRMM – 333988 of 2023 placed on record whereby Hon'ble High court has quashed the present FIR and Judicial orders dated 02.09.2021 and 03.12.2021 vide which the application for discharge was dismissed. Therefore accused persons in this case FIR No. 150/2020 are set at liberty and their Bail Bonds ad Surety Bonds Stands discharged. File was ordered to be consigned to Record Room after due compliance.
7	DR.AMAN INDER SINGH SANDHU, CJM	Sh PREM SINGH CHANDU MAJRA	Sh Harinder Chandu Majra	Sitting	State vs PREM SINGH CHANDU MAJRA	Pch 5422/06.09.21	CHCH 030120992021	74/8.2020	PS3	U/S188	Upto 6 months	13.10.2021	13.10.2021	0	Not yet framed.	Vide order dated 23.11.2022 CRMM No48302 of 2022 Hon'ble High court has directed i.e Interim order to continue i.e to adjourn the proceedings beyond the date fixed i.e 19.12.2023 in Hon'ble High Court Now this file is ordered to be put up on 08.07.2024 for awaiting further order.	Yes	16	0	16	APPROXIMATELY THREE MONTHS AFTER THE VACATION OF STAY FROM HON'BLE HIGH COURT	Case was not listed during this month

Details of pending Criminal cases/Complaints against MPs/MLAs in U.T.Chandigarh as on 31.03.2024

Sr. No.	Name of the Court	Name of MP	Name of MLA	Sitting/Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	Comments of Ld. District & Sessions Judge
8	DR.AMAN INDER SINGH SANDHU, CJM	NA	1. Sh.Aman Arora. 2.Sh.Jarnail Singh. 3. Master Baldev Singh 4.Ms.Sarabjeet Kaur Manuke 5. Sh.Kulwant Singh Pandori 6.Sh.Jai Kishan Rori 7. Sh.Manjit Singh 8.Ms.Anmol Gagan Manni	Sitting	State vs AMAN ARORA & ORS.	Pch 1178/04.08.2022	CHCH 03151642022	76/06.10.2021	PS3	U/S18 8, 186, 353, 332 IPC	Upto 3 years	04.08.2022	04.08.2022	0	Not yet framed.	Vide order in CRMM No.21450, and in CRMM 25489 of 2023 Hon'ble High court has directed to defer the proceedings beyond the date fixed in Hon'ble High Court Now this file is ordered to be put up on 18.05.2024 for awaiting further order.	Yes	17	0	17	APPROXIMATELY THREE MONTHS AFTER THE VACATION OF STAY FROM HON"BLE HIGH COURT	On perusal of the concerned case file, on dated 18.03.2024 exemption of 8 accused persons were filed and the same was allowed in view of the reasons mentioned therein and their personal appearance was exempted for 18.03.2024 only. Case was adjourned to 18.05.2024 for awaiting further orders from Hon'ble High Court.
9	DR.AMAN INDER SINGH SANDHU, CJM	NA	1. Sh.Bikram Singh Majithia (Sitting MLA) 2.Sh.Daljit Singh Cheema (Ex.MLA). 3. Pawan Tainnu (MLA sitting) 4. Sh.Surjeet Rakha, (EX.MLA) 5. Sh.NK Sharma, (MLA sitting) 6.Sh.Prem Singh Chandumajra (Ex MP) 7. Sh.Mahesh Inder Grewal (Ex,MP) 8. Sh.Kanwar Singh Rozi (MLA sitting)	Sitting & Former	State vs BIKRAM SINGH MAJITHIA & ORS.	Pch 1994/22.12.2022	CHCH 030282782022	87/06.11.2021	PS3	U/S18 8, 186, 353, 332, 334 IPC	Upto 3 years	22.12.2022	22.12.2022	0	Not yet framed.	For filing reply to the application for discharge filed by accused Balwinder singh case adjourned to 06.04.2024	0	18	0	18	FIVE MONTHS FROM THE DATE OF APPEARANCE OF ACCUSED	On perusal of the concerned case file, on dated 16.03.2024 application for exemption of 9 accused persons filed and the same was allowed for the same day. Case was adjourned to 30.03.2024 for framing of charges against the accused persons. On dated 30.03.2024 exemption application on behalf of Accused Bikram Singh Majithia and Prem Singh Chandu Majra filed and in view of reasons mentioned therein their personal appearance was exempted for the same day. An application for discharged of Accused Balwinder Singh Filed. Case was adjourned to 06.04.2024 for filing reply of the same.

Details of pending Criminal cases/Complaints against MPs/MLAs in U.T.Chandigarh as on 31.03.2024

Sr. No.	Name of the Court	Name of MP	Name of MLA	Sitting/Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	Comments of Ld. District & Sessions Judge
10	DR.AMANINDER SINGH SANDHU, CJM	NA	1. Sh.Narinder Singh (Sitting MLA)	Sitting	State vs Sh.Narinder Singh & ORS.	Pch 2076/03.11.2023	CHCH 030287582023	20/12.02.2023	PS39	U/S147,149,323,332,353,188 IPC	Upto 3 years	02.11.2023	02.11.2023	0	Not yet framed.	Bailable warrants issued against remaining accused for 10.05.2024	0	21	0	21	FIVE MONTHS FROM THE DATE OF APPEARANCE OF ACCUSED	On perusal of the concerned case file, on dated 06.03.2024 orders on Hon'ble High Court Dated 04.01.2024 passed in CRMM 65183-2023 received whereby Hon'ble High Court has exempted the personal appearance of accused Narinder Pal, Sunny, Prabhjot, Prem Kumar, Parminder Singh and Kamaljeet Singh before the trial court till the next date fixed before Hon'ble High Court Subject to certain conditions mentioned in the Orders.Remaining Accused not served as summons received back unserved. Learned Trial court has observed that either the accused are absconding or they are intentionally avoiding their appearance and their presence cannot be secured in ordinary manner. Accordingly remaining accused except the above mentioned were ordered to be served by way of Bailable warrants for 10.05.2024.
11	DR.AMANINDER SINGH SANDHU, CJM	NA	1.Smt. Gagandeep Kaur Gill @ MS.Anmol Gagan Mann (Sitting MLA)	Sitting	State vs Smt. Gagandeep Kaur Gill & ORS.	Pch 191/06.02.2024	CHCH 030046272024	221/29.08.2021	PS39	U/S323,332,353,188 IPC	Upto 3 years	06.02.2024	06.02.2024	0	Not yet framed.	Notice to accused persons for 01.07.2024	0	12	0	12	FIVE MONTHS FROM THE DATE OF APPEARANCE OF ACCUSED	Fresh Challan Presented in the Court of Sh. Puneet Mohinia JMJC, Chandigarh on 06.02.2024. Notice to accused persons through I/O for 05.03.2024 was ordered to be issued. On perusal of the concerned case file, on dated 05.03.2024 case was received by way of reference made by Sh. Puneet Mohinia JMJC, Chandigarh to the Court of Ld. CJM, Chandigarh. The reference was accepted being exclusive triable court for cases dealing with MP/MLA as per orders of Hon'ble High Court, Chandigarh. None appeared on behalf of the accused persons in the court. Fresh Notice to the accused persons was ordered to be issued for 01.07.2024.